

**Concessional Railway travel facilities to the officers and workers of Border Road Task Force**

792. SHRI N. TOMBI SINGH : Will the Minister of TRANSPORT be pleased to state :

(a) whether a proposal has been made to extend concessional travel facilities to the officers and workers of the Border Road Task Force as in Railways;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) No, Sir.

(b) Does not arise.

(c) No proposal has been received in this regard by the Department of Railways.

**Amendment to PFA Act for laying down tolerance limit of pesticides/insecticides in food**

793. DR. CHINTA MOHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Consumers Guidance Society of India had suggested amendments to the PFA Act for laying down tolerance limit of pesticides/insecticides in foods reduction in lead content in food;

(b) whether it is a fact that permitted foods colours continue to be used indiscriminately;

(c) whether non-permitted food colours are being used in abundance;

(d) whether rules in labelling are inadequate as in case of cheese and gelatin etc; and

(e) whether over the counter Drugs are being sold without any essential literature?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) A suggestion for laying down tolerance limits of pesticides/insecticides in food and reduction in lead content in food has been received from Consumer Education Research Centre, Ahmedabad and not from Consumer Guidance Society of India as stated in the Question.

(b) and (c) The list of permitted food colours, the food articles in which these colours could be used and maximum quantity of these colours are prescribed under the Provisions of P.F.A. Rules, 1955. Use of non-permitted colours is an offence punishable under the P.F.A Act, The State Governments and Union Territory Administrations have been advised time and again to keep a vigil on indiscriminate use of non-permitted colours.

(d) The labelling provisions for declaration of use of colours on the package of food articles are quite adequate.

(e) There is no specific provision under the Drugs and Cosmetics Rules, 1945 requiring manufacturers to include a package insert in the packages of medicines marketed by them containing information on indication, contra-indications; precautions etc. However, Drugs are generally sold in packages with the package inserts containing the necessary information.

12.00 hrs.

[English]

PROF. MADHU DANAVATE (Rajapur) : Sir, I want to raise something which is completely within your powers. On 21st forty-two notifications have been laid on the Table of the House announcing concessions and exemptions to the sections which are affluent and luxury goods. Maruti plant has been given a concession of Rs. 12 crores. The Budget is going to be presented on the 28th and all these